

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No.117/2000

Thursday, this the 3rd day of February, 2000.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

1. Ravi C.K.,  
S/o. C. Kuttappan,  
Telecom Technical Assistant,  
Chudakkuzhi Telephone Exchange,  
residing at: Chirangara House,  
Poopani, Perumbavoor.
2. C. Leela,  
D/o. Joseph P.O.,  
Telecom Technical Assistant,  
Ernakulam, residing at:  
Bolgatty Palace Hotel Quarters,  
Bolgatty, Ernakulam.
3. Karunakaran M.I.,  
S/o. M.R. Thiayathi,  
Telecom Technical Assistant,  
Ernakulam, residing at:  
Matteplackel, Vaduthala P.O.,  
Cochin - 23.
4. Karthiayani K.,  
D/o. Itty,  
Telecom Technical Assistant,  
Ernakulam, residing at:  
Kalluveettil, Poonithura P.O.,  
Thrikkunithura.
5. Joseph Chacko,  
S/o. Kuruvilla Joseph,  
Telecom Technical Assistant,  
Kodakara Telephone Exchange,  
residing at: Thenkallunkal,  
Vellikulangerra P.O.,  
Thrissur (Dist.).
6. K.A. Rajamma,  
D/o. A. Ayyappan,  
Telecom Technical Assistant,  
O/o. Sub Divisional Engineer -  
Repair Centre, Panampilly Nagar,  
residing at: Sreenilayam, 32/321,  
Thrikkunithura, Thekkum Bhagam P.O.,  
Puthiyakavu, Ernakulam District.
7. M. Gopi,  
S/o. G.C. Mudan,  
Telecom Technical Assistant,  
Ayyappankavu Telephone Exchange,  
residing at: Chakkalakuzhil House,  
Njarakkal P.O.

..Applicants

By Advocate Mr. K.C. Eldho

VS.

1. The Director General,  
Department of Telecommunications,  
Asoka Road, Sanchar Bhavan,  
New Delhi.
2. Chief General Manager,  
Telecommunications,  
Trivandrum.
3. Union of India, represented by  
Secretary to the Government,  
Department of Telecommunications,  
Central Secretariat, New Delhi.
4. Principal General Manager,  
Department of Telecommunications,  
Ernakulam, Kochi - 31.

.. Respondents

By Advocate Mr. Govindh K. Bharathan, SCGSC

The application having been heard on 3.2.2000, the Tribunal on the same day delivered the following:

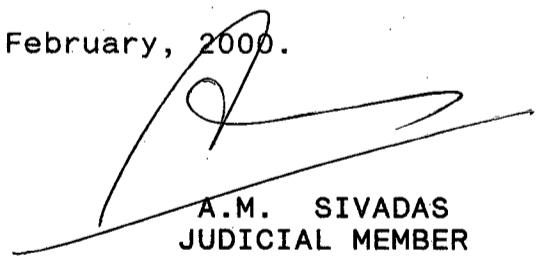
ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The learned counsel appearing for the applicants sought leave to withdraw this Original Application without prejudice. Leave is granted.

2. Accordingly, the Original Application is dismissed as withdrawn without prejudice.

Dated this the 3rd day of February, 2000.



A.M. SIVADAS  
JUDICIAL MEMBER

nv/3/2/2000